ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXIV

Jan.-Dec., 1885

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ASSEMBLED FOR THE PURPOSE OF MAKING

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Published by the Huthority of the Governor General

CALCUTTA:

FFICE OF THE SUPERINTENDENT OF GOVERNMENT PRINTING, INDIA,

1884



- Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.
 - The Council met at Government House on Friday, the 18th February, 1885.

PRESENT:

His Excellency the Viceroy and Governor General of India, K.r., G.C.B., G.C.M.G., P.O., G.M.S.I., G.M.I.E., presiding.

His Excellency the Commander-in-Chief, G.C.B., C.I.B.

The Hon'ble J. Gibbs, c.s.I., c.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, c.B., C.I.B.

The Hon'ble C. P. Ilbert, C.I.B.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. C. Hope, C.S.I., C.I.B.

The Hon'ble Sir A. Colvin, K.C.M.G., C.I.B.

The Hon'ble Mahárája Luchmessur Singh, Bahádur, of Durbhunga.

The Hon'ble J. W. Quinton.

The Hon'ble T. M. Gibbon, c.I.E.

The Hon'ble Amír Alí.

The Hon'ble W. W. Hunter, LL.D., C.S.I., C.I.E.

The Hon'ble H. J. Reynolds.

The Hon'ble Rao Saheb Vishvanath Narayan Mandlik, c.s.i.

The Hon'ble Peari Mohan Mukerji.

The Hon'ble H. St.A. Goodrich.

BENGAL TENANCY BILL.

The Hon'ble SIB STEURET BAYLEY presented the further Report of the Select Committee on the Bill to amend and consolidate certain enactments relating to the Law of Landlord and Tenant within the territories under the administration of the Lieutenant-Governor of Bengal. He said:—

"The Report and the minutes of various members of the Committee expressing their opinions on special portions of the Bill will be published as a supplement to the Gazette. There being no Motion before the Council, I am precluded by the rules from making any remarks on this occasion; only with Your Lordship's permission I wish to inform honourable members that I propose

BENGAL TENANCY.

[Sir Steuart Bayley.] [13th February, 1885.]

this day fortnight to move that the Report be taken into consideration, and I will ask the attention of members of the Council to Rule 28, which says that all amendments should be in the Secretary's hands three days before the Motion is made."

The Council adjourned to Friday, the 20th February, 1885.

FORT WILLIAM; Offg. Secretary to the Government of India,

The 13th February, 1885.

R. J. CROSTHWAITE,

R. J. CROSTHWAITE,

Legislative Department,

Correspond of India Control Printing Office.—No. 675 L. D.—16-5-61.—206.